

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2765 /ND/2019

In the matter of :

S.P. Town Planner Pvt. Ltd.

Vs.

VRP Buildtech Pvt. Ltd.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 30.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Sandeep Chilana and Mr. Priyojeet Chatterjee,
Advocates


For the Respondent/Corporate Debtor : -

For the RP :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof of service along with an affidavit on the next date of hearing .

Put up on 21.01.2020.



(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

U.D.Mehta